

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 60/Chd/Pb/2017

In the matter of:

Oasis AgroInfra Ltd. ...Corporate Applicant/Corporate Debtor.

Present: Mr. Manish Jain and Ms. Divya Sharma, Advocates
 with Mr. Gautam Mittal, CA for the applicant.

Mr. Manish Jain, Advocate has filed Power of Attorney for Applicant on the basis of resolution dated 06.05.2017 of the Board of Directors Annexure VII(A) under which Mr. Keshav Kumar Bansal, Director of the Company has been authorised to file this petition and Mr. Keshav Kumar Bansal has filed affidavit in support of the contents of the application. Mr. Keshav Kumar Bansal has authorised Mr. Manish Jain, Advocate to represent the Corporate-Debtor.

It is *inter alia* contended that the Financial Creditor in this case is only Punjab National Bank through its Branch: Civil Lines, SCF No.24-25, Model Town, Phase-I, Bhatinda, 151001. It is further submitted that all the invoices in respect of the Operational-Creditor have been furnished along with the addresses of the creditors of the petitioner.

Notice of this petition along with entire Paper Book be served 'Dasti' for 08.09.2017 through its Chief Manager, Punjab National Bank at the aforesaid address by collecting notice from the Registry.

✓ August 23, 2017
arora

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)